

PUBLIC ACCOUNTS' COMMITTEE
(1976-77)

(FIFTH LOK SABHA)

TWO HUNDRED AND THIRTY-NINTH REPORT

**EXCESSES OVER VOTED GRANTS AND
CHARGED APPROPRIATIONS**

[Excess expenditure over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the years 1971-72 and 1972-73 relating to the Government of the Union Territory of Pondicherry]



LOK SABHA SECRETARIAT
NEW DELHI

October, 1976/Asvina 1898 (S)

Price : Re. 1-00

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CONTENTS

	PAGE
COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE (1976-77)	(iii)
INTRODUCTION	(v)
REPORT	I

Appendix	Grant/Appropriation	Ministry	Page
(i) 1971-72			
I.	8—Legislative Assembly	Home Affairs	19
II.	12—Police	—Do—	22
III.	17—Public Health	—Do—	24
IV.	35—Stationery & Printing	—Do—	27
V.	36—Miscellaneous	—Do—	29
VI.	37—Other Miscellaneous	—Do—	31
VII.	39—Capital Outlay on Industrial and Economic Development	—Do—	33
(ii) 1972-73			
VIII.	18—Family Planning	—Do—	35
IX.	31—Public Works	—Do—	37
X.	Conclusions/Recommendations		39

PART II*

Minutes of the Sitting of the Public Accounts Committee held on 18-10-1976 (AN).

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PUBLIC ACCOUNTS COMMITTEE

(1976-77)

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Shri Avtar Singh Rikhy	-	Additional Secretary
Shri N. Sunder Rajan	-	Officer on Special Duty

INTRODUCTION

I, the Chairman of the Public Accounts Committee as authorised by the Committee, do present on their behalf this Two Hundred and Thirty-Ninth Report on the Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the years 1971-72 and 1972-73 relating to the Government of the Union Territory of Pondicherry.

2. The Appropriation Accounts, 1971-72 and 1972-73, the Finance Accounts 1971-72 and 1972-73 and Audit Reports, 1971-72 and 1972-73, were laid on the Table of the House on 30 April, 1975. The Committee examined the Excesses in the light of the Explanatory Notes furnished by the Ministry of Home Affairs (Appendices I to IX) at their sitting held on 18 October, 1976. The Minutes of the sitting form Part II* of the Report.

3. A statement showing the conclusions|recommendations of the Committee is appended to the Report (Appendix X). For facility of reference these have been printed in thick type in the body of the Report.

4. The Committee would like to place on record their appreciation of the assistance rendered to them in this regard by the Comptroller and Auditor General of India.

NEW DELHI;

H. N. MUKERJEE,

October 27, 1976.

Kartika 5, 1898 (S).

Chairman,
Public Accounts Committee.

*Not Printed (One cyclostyled copy laid on the Table of the House and five copies placed in Parliament Library.)

REPORT

1.1. This 239th Report of the Committee deals with the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the years 1971-72 and 1972-73 relating to the Government of the Union Territory of Pondicherry.

1.2. President's Rule was proclaimed in the Union Territory of Pondicherry with effect from 28 March 1974, initially for a period of six months and has been extended subsequently till 28 March 1977. During the period of proclamation of President's Rule, Lok Sabha assumes the functions of the State Legislatures and is empowered to deal with matters which would have, but for the imposition of President's Rule, come under the purview of the latter. The Public Accounts Committee (1965-66) had examined, in their 47th Report (Third Lok Sabha), the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the years 1962-63 and 1963-64 of the Government of Kerala and, subject to certain observations contained in the Report, had recommended regularisation of the excess expenditure.

1.3. The Appropriation Accounts for the years 1971-72 and 1972-73 relating to the Government of the Union Territory of Pondicherry were laid on the Table of the House on 30 April 1975. In the succeeding paragraphs of this Report, the Committee have examined the excess expenditure disclosed in the Appropriation Accounts in the light of the explanations furnished by the Ministry of Home Affairs. The explanatory notes furnished in this regard by the Ministry are reproduced in Appendices I to IX to this Report.

1.4. While an excess expenditure aggregating to Rs. 2,44,760 was incurred, during the year ended 31 March 1972, under 6 Voted Grants and 1 Charged Appropriation, the excess expenditure during the year ended 31 March 1973 aggregated to Rs. 35,482 and occurred

under 2 Voted Grants. Relevant details in this regard are indicated below:

APPROPRIATION ACCOUNTS, 1971-72

No. and Name of Grant	Final Grant/ Appropriation	Actual Expendi- ture	Excess Expendi- ture
	Rs.	Rs.	Rs.
<i>A. Voted Grants</i>			
(a) Revenue Section :			
8—Legislative Assembly	6,16,000	6,18,972	2,972
12—Police	34,57,000	34,90,090	33,090
17—Public Health	15,29,000	16,21,198	92,198
35—Stationery & Printing	8,61,000	8,74,438	13,438
37—Other Miscellaneous Compensations and Assignments	3,44,000	3,83,502	39,502
(b) Capital Section :			
39—Capital outlay on Industrial and Eco- nomic Development	14,37,000	15,00,540	63,540
<i>B. Charged Appropriations</i>			
Revenue Section :			
36—Miscellaneous	25,000	25,020	20

APPROPRIATION ACCOUNTS, 1972-73

No. and Name of Grant	Final Grant	Actual Expenditure	Excess Expenditure
	Rs.	Rs.	Rs.
<i>A. Voted Grants</i>			
Revenue Section :			
18—Family Planning	8,19,000	8,31,972	12,972
31—Public Works	69,23,000	69,45,510	22,510
<i>B. Charged Appropriations</i>			
NIL			

1.5. It is seen from the Appropriation Accounts for the year 1971-72 that as against the excess of Rs. 2.45 lakhs, savings totalling Rs. 65.56 lakhs had occurred under 46 grants/appropriations. Similarly, during 1972-73, savings amounting to Rs. 95.77 lakhs had occur-

red under 50 grants/appropriations. The Report of the Comptroller and Auditor General of India for the year 1971-72 relating to the Government of the Union Territory of Pondicherry also points out that in 8 grants, the saving (exceeding Rs. 1 lakh in each case) was more than 10 per cent of the total provision and that in the case of 5 grants, the savings ranged between 20 per cent and 47 per cent. It would appear from the Report of the Comptroller and Auditor General of India for the year 1972-73 that there was a further deterioration in the estimation of monetary requirements, with savings exceeding 10 per cent of the total provision in 10 grants, out of which the savings in 5 grants ranged between 41 per cent and 84 per cent of the total provision.

1.6. The extent to which estimation of monetary requirements had been unrealistic would also be evident from the following facts disclosed in the Report of the Comptroller and Auditor General of India for the year 1971-72:

- (i) While a supplementary provision of Rs. 54.77 lakhs had been obtained in respect of 25 grants and 5 appropriations, in two cases (Grant No. 31—Public Works and Grant No. 34—Pensions and other retirement benefits), the supplementary grants (exceeding Rs. 1 lakh in each case) of Rs. 6.65 lakhs proved unnecessary as the actual expenditure was even less than the original provision.
- (ii) In three cases (Grant No. 23—Community Development Projects, National Extension Service and Local Development Works, Grant No. 25—Miscellaneous Social and Developmental Organisations and Grant No. 43—Capital Outlay on Ports), the supplementary grants (exceeding Rs. 1 lakh in each case) proved excessive as only Rs. 10.58 lakhs out of the supplementary provision of Rs. 19.20 lakhs were utilised.
- (iii) In four cases (Grant No. 12—Police, Grant No. 17—Public Health, Grant No. 37—Other Miscellaneous Compensation and Assignments and Grant No. 39—Capital Outlay on Industrial and Economic Development) the supplementary grants largely proved inadequate, in view of the fact that while an additional provision of Rs. 6.07 lakhs was made, the actual expenditure exceeded the total grants (including supplementary provision) by Rs. 2.29 lakhs.

1.7. The Committee note that excess over authorised expenditure aggregating Rs. 2.45 lakhs had been incurred by the Government of the Union Territory of Pondicherry under 6 Voted Grants and 1 Charged Appropriation during 1971-72 and that the excess expenditure during 1972-73, aggregating Rs. 0.35 lakh, occurred under 2 Voted Grants. While the excess expenditure, when compared with the total budget provisions of Rs. 11 crores and Rs. 13.98 crores for the two years, does not give cause for undue alarm, it would appear that adequate care had not been exercised by the Government of Pondicherry in framing their budget and revised estimates in a judicious manner. The extent to which the estimation of monetary requirements had been unrealistic would be evident from the fact that the savings during 1971-72 and 1972-73 amounted respectively to Rs. 65.56 lakhs under 46 grants/appropriations and Rs. 95.77 lakhs under 50 grants/appropriations. The Report of the Comptroller and Auditor General of India for the year 1971-72 relating to the Government of Pondicherry also highlights instances where the supplementary grants either proved unnecessary or proved excessive. The Committee urge, as they have done often earlier, that budget estimates should be prepared on a more precise and careful basis and that the actual expenditure should approximate, as closely as possible, to the funds authorised by Parliament or the relevant Legislature. They trust that the Ministry of Home Affairs would review, in consultation with the Union Territory Government, the existing procedures for the estimation of monetary requirements and take concrete steps to ensure sounder budgetary control than what appears to exist at present.

1.8. Defective estimation of monetary requirements, failure to anticipate properly and provide prudently for the receipt of stores and debits relating thereto, and absence of adequate provision for the adjustment of past liabilities are found to be the main contributory factors leading to excesses over authorised expenditure. The Committee fear that adequate attention is not being paid by the Union Territory Government to these basic aspects of sound financial control. A detailed examination of the factors contributing to such failures should be undertaken and suitable corrective steps taken as early as possible.

1.9. According to the schedule prescribed by the Committee in April 1974, explanatory notes on excesses over Voted Grants and Charged Appropriations are required to be submitted to them by 31

May or immediately after the presentation of the Appropriation accounts to Parliament, whichever is later. The Committee have been repeatedly stressing the need for strict adherence to this schedule. Explanatory notes on the excesses reflected in the Appropriation Accounts of the Government of Pondicherry for the years 1971-72 and 1972-73 have been made available to them only on 20 September, 1976, that is to say, more than 16 months after the presentation of the Accounts to Parliament. This abnormal delay needs to be explained satisfactorily.

1.10. The Committee will now proceed to deal with some individual cases of excess expenditure disclosed in the Appropriation Accounts.

APPROPRIATION ACCOUNTS, 1971-72

1.11. Grant No. 12: Police

REVENUE SECTION

	Rs.
<i>Voted Expenditure :</i>	
Original Grant	30,12,000
Supplementary Grant	4,45,000
Final Grant	34,57,000
Actual Expenditure	34,90,090
Excess	33,090

1.12. The overall excess of Rs. 33,090 under the Grant was the net result of excesses and savings under various sub-heads in the Grant and occurred mainly under the sub-head 'D. Miscellaneous—Cost of M.S.P.' (Rs. 35,958).

1.13. In their explanatory note indicating the reasons for the excess expenditure, the Ministry of Home Affairs have stated, *inter alia*, as follows:

“The original sanctioned Budget Grant (Voted) during the year 1971-72 under Grant No. 12—Police was Rs. 30,12,000. The original grant was augmented by obtaining a supplementary grant of Rs. 4,45,000 in the month of March 1972. The actual expenditure, however, amounted to Rs. 34,90,099 against the final grant of Rs. 34,57,000 leaving

thereby an uncovered excess of Rs. 33,090 which requires to be regularised.

The overall excess of Rs. 33,090 was the net result of excesses and savings under various sub-heads in the Grant.

Excess occurred under the following sub-heads:

(D) Miscellaneous—Cost of M.S.P. (Rs. 47,958)

Grant		Actual Expenditure	Excess
Rs.		Rs.	Rs.
O	15,000	79,958	35,958
S	17,000		
R (+)	12,000		
			44,000

The excess was mainly due to the fact that bills to the tune of Rs. 35,958 were received by the Pay and Accounts Officer, Pondicherry direct from the Government of Madras for adjustment. These bills represent the cost of Special Police drawn from Tamil Nadu from 20th April, 1969 to 30th April, 1969 for Sanipeyartchi festival which were not expected to be settled within the financial year 1971-72. The settlement of these bills which was not anticipated resulted in excess.

The above excess was partly off-set by savings under other sub-heads leaving net excess of Rs. 33,090 which needs to be regularised."

1.14. The Committee note that an excess expenditure of Rs. 35,958 had been incurred under the sub-head 'D-Miscellaneous—Cost of M.S.P.' of Grant No. 12—Police in settlement of the bills representing the cost of Special Police drawn from Tamil Nadu from 20 to 30 April 1969 and that the excess works out to 240 per cent of the Original Grant of Rs. 15,000 and 112 per cent of the Final Grant of Rs. 32,000 respectively. The Committee fail to understand why the liabilities relating to 1969-70 could not be anticipated more efficiently and provided for even as late as in 1971-72. Such excess could surely have been avoided by adequate liaison with the Government of Tamil Nadu and the Pay and Accounts Officer, Pondicherry. The Committee trust that in future the Budget and revised estimates will be prepared more carefully.

1.15. Grant No. 17: Public Health.

REVENUE SECTION

	Rs.
<i>Voted Expenditure :</i>	
Original Grant	14,43,000
Supplementary Grant	86,000
Final Grant	15,29,000
Actual Expenditure	16,21,198
Excess	₹92,198

1.16. The overall excess of Rs. 92,198 was the net result of excesses and savings under various sub-heads in the Grant and occurred mainly under the sub-heads 'B. Expenses in connection with epidemic diseases—2. Development Schemes—Schemes in the Fourth Five Year Plan' (Rs. 44,957), 'E. Works—1. Water Supply Schemes—Development Schemes—Schemes in the Fourth Five Year Plan' (Rs. 52,871) and 'E. Works—2. Drainage Schemes—Development Schemes—Schemes in the Fourth Five Year Plan' (Rs. 29, 713).

1.17. In a note furnished to the Committee, explaining the reasons for the excess expenditure, the Ministry of Home Affairs have stated, *inter alia*, as follows:

“The original sanctioned budget grant during the year 1971-72 under Grant No. 17—Public Health was Rs. 14,43,000. The original grant was augmented by obtaining a supplementary grant of Rs. 86,000 in March 1972. The actual expenditure, however, amounted to Rs. 16,21,198 against the final grant of Rs. 15,29,000 leaving thereby an uncovered excess of Rs. 92,198 which requires to be regularised.

The overall excess of Rs. 92,198 was the net result of excesses and savings under various sub-heads in the grant.

Excess occurred mainly under the following sub-heads:

(B) Expenses in connection with epidemic diseases—

(2) Development Schemes—Schemes in the Fourth Five Year Plan (Rs. 44,957).

Grant		Actual Expenditure	Excess
Rs.		Rs.	Rs.
O	3,45,800	5,49,957	44,95
R (+)	1,59,200		

The Malaria Eradication Programme at Pondicherry and Karaikal was carried out by the Tamil Nadu Government on behalf of the Union Territory of Pondicherry from the very beginning from 1960-61. The debits adjusted now pertain to the years 1969-70 and 1970-71. In the absence of a contingent liability register for this purpose by the health department during 1971-72, the exact liability could not be assessed with greater accuracy and hence the excess. A liability register is now being maintained.

E. Works—(1) Water Supply Schemes—Development Schemes—Schemes in the Fourth Five Year Plan.

Grant		Actual Expenditure	Excess
Rs.		Rs.	Rs.
O	5,59,000	6,33,871	52,871
S	85,000		
R (-)	63,000		
<u>5,81,000</u>			

The excess was mainly due to the drawal of Rs. 71,000 at the end of March 1972 for being deposited with the Government of Andhra Pradesh for executing the scheme of sinking borewells at Yanam which was sanctioned in the middle of March 1972 in view of the drought conditions. The saving in the provision made in the original and supplementary estimates for other schemes and also been reappropriated and the excess was therefore left uncovered.

E. Works—(2) Drainage Schemes—Development Schemes—Schemes in the Fourth Five Year Plan (Rs. 29,713).

Grant	Actual Expenditure	Excess
Rs.	Rs.	Rs.
O 7,900 R (—) 7,900 <hr style="width: 50%; margin-left: 0;"/> Nil	29,713	29,713

The entire provision of Rs. 7,900 for the schemes 'protecting the right bank of vanjiyar between hectare stones 143/9 and 144/3', 'Protecting the common bank of Noolar second reach' and 'Raising and strengthening the right bank of Nandalur near Chandrabody village' made under this head was surrendered due to a post-budget decision to classify the entire expenditure under 'Capital Section'. The expenditure was not, however, transferred to the Capital Section as no provision had been made in the Capital Section and this resulted in excess under this grant.

The above excess and other minor excesses were partly offset by savings under the other sub-heads leading to net excess of Rs. 92,198 in the grant which needs to be regularised."

1.18. An excess expenditure of Rs. 44,957 had been incurred under the sub-head, 'B. Expenses in connection with epidemic diseases—2. Development Schemes—Schemes in the Fourth Five Year Plan' of Grant No. 17—Public Health. This appears to have happened on account of the absence of adequate provision for the undischarged liabilities pertaining to the years 1969-70 and 1970-71. The Committee understand that the past liabilities in respect of the Malaria Eradication Programme carried out at Pondicherry and Karaikal by the Tamil Nadu Government on behalf of the Union Territory could not be assessed with greater accuracy on account of the non-maintenance of a contingent liability register for this purpose by the Health Department. Now that a liability register is being maintained, the Committee expect that a closer and more careful watch would be kept over recurring liabilities of this nature and adequate funds provided for the purpose.

1.19. As regards the excess expenditure of Rs. 29,713 incurred under the sub-head 'E. Works—2. Drainage Schemes—Development Schemes—Schemes in the Fourth Five Year Plan' of the Grant, the

Committee would like to know why the necessary provision for the expenditure had not been made in the Capital Section of the Grant at the time of obtaining supplementary demands, particularly in the light of the post-budget decision to classify the expenditure under the Capital Section.

1.20. Grant No. 35: Stationery and Printing.

REVENUE SECTION		Rs.
<i>Voted Expenditure :</i>		
Original Grant		7,54,000
Supplementary Grant		1,07,000
Final Grant		8,61,000
Actual Expenditure		8,74,438
Excess		13,438

1.21. Explaining the reasons for the excess, the Ministry of Home Affairs have stated, *inter alia*, as follows:

“The original sanctioned Budget Grant during the year 1971-72 under Grant No. 35—Stationery and Printing was Rs. 7,54,000. The Original Grant was augmented by obtaining and Supplementary Grant of Rs. 1,07,000 in March 1972. The actual expenditure, however, amounted to Rs. 8,74,438 against the final grant of Rs. 8,61,000 leaving thereby by an uncovered excess of 13,438 which requires to be regularised.

The overall excess of Rs. 13,438 was the net result of excess/savings under different sub-heads in the grant.

Excess occurred under the following sub-heads:

I. Stationery.

A. Purchase of stationery stores (Rs. 13,557).

Grant	Actual Expenditure	Excess
Rs.	Rs.	Rs.
O 2,50,000 R (+) 6,000 } 2,56,000	2,69,557	13,557

The excess was mainly due to settlement of liability for stationery purchased from 1966-67 to 1970-71. The original grant under 'I—Stationery' was Rs. 2,50,000. At the time of review of the grant in March 1972 it was anticipated that the additional requirements would be Rs. 6,000 which were provided by reappropriation. The actual expenditure, however, exceeded the original grant plus the provision made by reappropriation by Rs. 13,557. Normally stationery supplies are received throughout the year and as and when supplies are received, entries are made in the contingent liability register. The debits are not, however, received by the Pay and Accounts Officer, Pondicherry during the same year and an accurate forecast of the requirements for the settlement of past liabilities is rendered difficult. Provision was, however, made for such of the items as were expected to be adjusted in 1971-72 itself. Actually, however, the expenditure exceeded the final provision by Rs. 13,557 due to receipt of debits not anticipated.

The above excess was partly off-set by saving under the other sub-head leaving net excess of Rs. 13,438 which needs to be regularised."

1.22. This is one more instance of failure to provide for undischarged liabilities relating to the previous years. That liabilities relating to 1966-67 and later should have been adjusted only during 1971-72, indicates that adequate watch was not kept by the indenting authorities over the receipt of supplies and debits relating thereto. The Committee wish that the Union Territory Government should examine whether there are any inherent defects in the systems and procedures in vogue and take necessary remedial measures.

1.23. Grant No. 39: Capital outlay on Industrial and Economic Development.

CAPITAL SECTION

	Rs.
<i>Voted Expenditure :</i>	
Original Grant	14,22,000
Supplementary Grant	15,00,000
Final Grant	14,37,000
Actual Expenditure	15,00,540
Excess	63,540

1.24. The explanatory note furnished in this regard by the Ministry of Home Affairs is reproduced below:

“The original sanctioned budget grant during the year 1971-72 under Grant No. 39—Capital Outlay on Industrial and Economic Development was Rs. 14,22,000. The original grant was augmented by obtaining a supplementary grant of Rs. 15,000 in March 1972. The actual expenditure, however, amounted to Rs. 15,00,540 against the final grant of Rs. 14,37,000 leaving thereby an uncovered excess of Rs. 63,540 which requires to be regularised.

The overall excess of Rs. 63,540 was the net result of excesses and savings under various sub-heads in the Grant.

Excess occurred under the following sub-head:

(C) Other Miscellaneous undertakings—Development Schemes—Schemes in the Fourth Five Year Plan—Government Distillery (Rs. 67,297).

Grant	Actual Expenditure	Excess
Rs. 14,18,000	Rs. 14,85,297	Rs. 67,297

Indent was placed with DGS & D, New Delhi for the supply of plants and machineries worth about Rs. 16,17,400 for the project of expansion of Government Distillery. Though the indent for the supply of plant and machinery for Rs. 16,17,400 had been placed it was anticipated that material worth Rs. 14,18,000 would be received during 1971-72 and the provision was made accordingly. However, towards the end of the year debits received from the Pay and Accounts Officer, Department of Supply, Madras happened to be more than anticipated and could not be covered. The excess was due to this unforeseen adjustment of debits received from the Pay and Accounts Office, Department of Supply, Madras towards the supply of plants and machineries required for the above project.

The above excess was partly off-set by savings under the remaining sub-head leaving net excess of Rs. 63,540 in the Grant which needs to be regularised.”

1.25. The Committee are of the view that the excess expenditure of Rs. 67,297 incurred under the sub-head 'C'. Other Miscellaneous Undertakings—Development Schemes—Schemes in the Fourth Five Year Plan—Government Distillery' of Grant No. 39—Capital Outlay on Industrial and Economic Development, could have been anticipated and minimised considerably, if not altogether obviated, by better liaison with the Directorate General, Supplies and Disposals, and the Pay and Accounts Officer. The Union Territory Government should evolve suitable systems to bring about a more effective coordination between the indenting authorities, procurement agencies and Accounts organisations.

APPROPRIATION ACCOUNTS, 1972-73

1.26. Grant No. 18—Family Planning.

REVENUE SECTION

	Rs.
<i>Voted Expenditure</i>	
Original Grant	4,88,000
Supplementary Grant	3, 31,000
Final Grant	8,19,000
Actual Expenditure	8,31,972
Excess	12,972

1.27. In their explanatory note indicating the reasons for the excess expenditure, the Ministry of Home Affairs have stated, *inter alia*, as follows:

“The original sanctioned budget grant during the year 1972-73 under the Grant No. 18—Family Planning was Rs. 4,88,000. The original grant was augmented by obtaining a supplementary grant of Rs. 3,31,000 in March 1973. The actual expenditure, however, amounted to Rs. 8,31,972 against the final grant of Rs. 8,19,000 leaving thereby an uncovered excess of Rs. 12,972 which requires to be regularised.

The overall excess of Rs. 12,972 was the net result of excesses and savings under various sub-heads in the Grant.

Excess occurred mainly under the following head:

10(b) Conventional Contraceptives (Rs. 29,278).

Grant		Actual Expenditure	Excess
Rs.		Rs.	Rs.
O 3,000	} 10,000	39,278	(+) 29,278
R 7,000			

The excess was mainly due to intensified Family Planning Campaign and the provision made on the basis of the supplies during the previous year for the cost of conventional contraceptives supplied by the Government of India through the Medical Stores Depot, Madras proving inadequate. Additional supplies were received in December 1972 and January 1973, the debits were received at the end of the year and adjusted. Additional provision could not be made as the supplies were received in December 1972 and January 1973 only.

The above excess and other minor excess were partly off-set by savings under other sub-heads leaving a net excess of Rs. 12,972 in the grant which needs to be regularised."

1.28. The Committee note that the excess expenditure of Rs. 29,278 incurred under the group-head 'A(1)(10)(b)—Conventional Contraceptives of Grant No. 18—Family Planning works out to 976 per cent and 293 per cent respectively of the Original Grant of Rs. 3,000 and final provision of Rs. 10,000. It would, therefore, appear that the requirement of funds for the intensified Family Planning campaign had been grossly under-estimated. Since the additional supplies of conventional contraceptives had been received in December 1972 and January 1973, the Committee would like to be informed why it had not been possible to make adequate provision to meet the liabilities on this account in the supplementary demands for grants presented in March 1973. The Committee are concerned at this abnormal excess and would like responsibility to be fixed for the failure to estimate more realistically the requirement of funds for a socially vital purpose.

1.29. Subject to their observations contained earlier in this Report, the Committee recommend that the excess expenditure referred to in paragraph 1.4 of the Report be regularised under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28 March, 1974.

NEW DELHI;

October 27, 1976.

Kartika 5, 1898 (Saka)

H. N. MUKERJEE,

Chairman,

Public Accounts Committee.

A P P E N D I C E S

APPENDIX I

Appropriation Accounts (1971-72) Government of Union Territory of Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 8—Legislative Assembly.

REVENUE SECTION	(Figures in rupees)
18—PARLIAMENT, STATE/UNION TERRITORY LEGISLATURES	
Original Grant (Voted)	4,97,000
Supplementary Grant	1,19,000
Final Grant	6,16,000
Actual expenditure	6,18,972
Excess	2,972

2. The original sanctioned Budget Grant (Voted) during the year 1971-72 under Grant No. 8—Legislative Assembly was Rs. 4,97,000. The original Grant was augmented by obtaining a supplementary grant of Rs. 1,19,000 in March 1972. The actual expenditure, however, amounted to Rs. 6,18,972 against the final grant of Rs. 6,16,000 leaving thereby an uncovered excess of Rs. 2,972/- which requires to be regularised.

3. The overall excess of Rs. 2,972/- was the net result of excesses and savings under various sub-heads in the Grant as follows:

C. Elections (c) Other Election Charges	(+)	2,202
B. States /UT Legislatures		
(a) Legislative Assembly (Voted)	(+)	1,425
(b) State/U.T. Secretariat	(—)	655
		2,972

4. Excess occurred mainly under the following sub-heads:—

B. State/U.T. Legislatures—

A. Legislative Assembly (Voted)

	Rs.
O	1,79,600
S.	34,000
R.	(—) 600
Final Grant]	2,13,000
Actual Expenditure	2,14,425
Excess	1,425

As the DGS&D bill for an ambassador car purchased by the department was received late, full price of the car was not provided for due to an error. Hence the excess. The excess under the above heads was partly off set by a saving of Rs. 655/- under 18(B) State/ U.T. Secretariat, due to less expenditure on travelling allowances.

C. Elections—(c) Other Election Charges (Rs. 2,202)

Grant	Actual Expenditure	Excess
O 1,39,000 } S 85,000 } R(+) 9,000 }	Rs. 2,33,300	Rs. 2,202
	Rs. 2,35,202	

The excess was mainly because a sum of Rs. 1,500/- being the cost of feeding charges to the police personnel engaged during the last bye-election to the Ariankuppam Assembly Constituency 1972 for law & order purposes, was paid on 28th March, 1972 in addition to the feeding charges of Rs. 2,000/- sanctioned earlier. Additional police force was to be engaged in view of the tense situation prevailing in that constituency at that time. Some of the bills which were not expected during the financial year 1971-72 were received and paid within the financial year itself. Hence, a total amount of Rs. 2,202/- was spent in excess.

5. The above excess of Rs. 2,972/- needs to be regularised. In view of the circumstances explained in para 4 above the overall excess of Rs. 2,972/- may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

This note has been vetted by audit.

APPENDIX II

Appropriation Accounts (1971-72) Government of Union Territory of Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 12—Police

REVENUE SECTION	(Figures in rupees)
23.—Police Original Grant (Voted)	30,12,000
Supplementary Grant	4,45,000
Final Grant	34,57,000
Actual Expenditure	34,90,090
Excess	33,090

2. The original sanctioned Budget Grant (Voted) during the year 1971-72 under Grant No. 12—Police was Rs. 30,12,000/-. The original Grant was augmented by obtaining a supplementary Grant of Rs. 4,45,000 in the month of March, 1972. The actual expenditure, however, amounted to Rs. 34,90,090 against the final Grant of Rs. 34,57,000/- leaving thereby an uncovered excess of Rs. 33,090/- which requires to be regularised.

3. The overall excess of Rs. 33,090/- was the net result of excesses and savings under various sub-heads in the Grant.

4. Excess occurred under the following sub-heads:

(D) Miscellaneous—Cost of M.S.P. (Rs. 47,958)

Grant	Actual expenditure	Excess
O 15,000 } S 17,000 } Rs. 44,000	Rs. 79,958	Rs. 35,958
R (+) 12,000 }		

The excess was mainly due to the fact that bills to the tune of Rs. 35,958/- were received by the Pay and Accounts Officer, Pondi-

cherry direct from the Government of Madras for adjustment. These bills represent the cost of Special Police drawn from Tamil Nadu from 20-4-1969 to 30-4-1969 for Sanipeyartchi festival which not expected to be settled within the financial year 1971-72. The settlement of these bills which was not anticipated resulted in excess.

5. The above excess was partly off-set by savings under other sub-heads leaving net excess of Rs. 33,090/- which needs to be regularised.

6. In view of the circumstances explained in para 4 above the overall excess of Rs. 33,090/- may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-74.

This note has been vetted by audit.

APPENDIX III

Appropriation Accounts (1971-72) Government of Union Territory of Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 17—Public Health

REVENUE SECTION	(Figures in Rupees)
30—Public Health	
Original Grant	14,43,000
Supplementary Grant	86,000
Final Grant	15,29,000
Actual Expenditure	16,21,198
Excess	92,198

2. The original sanctioned budget grant during the year 1971-72 under Grant No. 17—Public Health was Rs. 14,43,000. The original grant was augmented by obtaining a supplementary grant of Rs. 86,000 in March, 1972. The actual expenditure, however, amounted to Rs. 16,21,198 against the final grant of Rs. 15,29,000 leaving thereby an uncovered excess of Rs. 92,198 which requires to be regularised.

3. The overall excess of Rs. 92,198 was the net result of excess and savings under various sub-heads in the grant.

4. Excess occurred mainly under the following sub-heads.

(B) Expenses in connection with epidemic diseases—

(2) Development Schemes—Schemes in the Fourth Five Year Plan (Rs. 44,957)

Grant	Actual expenditure	Excess
Rs.	Rs.	Rs.
O 3,45,800 } R (+) 1,59,200 }	5,05,000	5,49,957
		44,957

The Malaria Eradication Programme at Pondicherry and Karaikal was carried out by the Tamil Nadu Government on behalf of the Union Territory of Pondicherry from the very beginning from 1960-61. The debits adjusted now pertain to the years 1969-70 and 1970-71. In the absence of a contingent liability register for this purpose by the health department during 1971-72, the exact liability could not be assessed with greater accuracy and hence the excess. A liability register is now being maintained.

E. Works—(1) Water Supply Schemes—Development Schemes—Schemes in the Fourth Five Year Plan.

<i>Grant</i>	<i>Actual expenditure</i>	<i>Excess</i>
	Rs.	Rs.
O 5,59,000		
S 85,000		
R —63,000		
5,81,000	6,33,871	52,871

The excess was mainly due to the drawal of Rs. 71,000 at the end of March, 1972 for being deposited with the Government of Andhra Pradesh for executing the scheme of sinking borewells at Yanam which was sanctioned in the middle of March 1972 in view of the drought conditions. The saving in the provision made in the original and supplementary estimates for other schemes had also been re-appropriated and the excess was therefore left uncovered.

E. Works—(2) Drainage Schemes—Development Schemes—Schemes in the Fourth Five Year Plan. (Rs. 29,713).

<i>Grant</i>	<i>Actual expenditure</i>	<i>Excess</i>
	Rs.	Rs.
O 7,900		
R 7,900		
nil	29,713	29,713

The entire provision of Rs. 7,900 for the schemes 'Protecting the right bank of Vanjiyar between hectare stones 143|9 and 144|3', 'Protecting the common bank of Noolar second reach' and 'Raising and strengthening the right bank of Nandalar near Chandrabady village' made under this head was surrendered due to a post budget decision to classify the entire expenditure under 'Capital Section'. The

expenditure was not, however, transferred to the Capital Section as no provision had been made in the Capital Section and this resulted in excess under this grant.

5. The above excess and other minor excesses were partly off-set by savings under the other sub-heads leading to net excess of Rs. 92,198 in the grant which needs to be regularised.

6. In view of the circumstances explained in para 4 above the overall excess of Rs. 92,198 may kindly be recommended for regularisation by Parliament under section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

This note has been vetted by audit.

APPENDIX IV

*Appropriation Accounts (1971-72) Government of Union Territory of
Pondicherry*

MINISTRY OF HOME AFFAIRS

GRANT NO. 35—Stationery & Printing.

REVENUE SECTION	(Figures in rupees)
68—Stationery and Printing	
Original Grant	7,54,000
Supplementary Grant	1,07,000
Final Grant	8,61,000
Actual Expenditure	8,74,438
Excess	13,438

2. The original sanctioned Budget Grant during the year 1971-72 under Grant No. 35—Stationery & Printing was Rs. 7,54,000. The Original Grant was augmented by obtaining a Supplementary Grant of Rs. 1,07,000 in March, 1972. The actual expenditure, however, amounted to Rs. 8,74,438 against the final grant of Rs. 8,61,000 leaving thereby an uncovered excess of Rs. 13,438 which requires to be regularised.

3. The overall excess of Rs. 13,438 was the net result of excess/ savings under different sub-heads in the grant.

4. Excess occurred under the following sub-heads:

I. Stationery

A. Purchase of Stationery Stores (Rs. 13,557)

Grant	Actual Expenditure	Excess
Rs.	Rs.	Rs.
O 2,50,000		
R (+)6,000		
} 2,56,000	2,69,557	13,557

The excess was mainly due to settlement of liability for stationery purchased from 1966-67 to 1970-71. The original grant under 'I—Stationery' was Rs. 2,50,000. At the time of review of the grant in March, 1972 it was anticipated that the additional requirements would be Rs. 6,000 which were provided by re-appropriation. The actual expenditure, however, exceeded the original grant plus the provision made by re-appropriation by Rs. 13,557. Normally stationery supplies are received throughout the year and as & when supplies are received, entries are made in the Contingent liability Register. The debits are not, however, received by the Pay and Accounts Officer, Pondicherry during the same year and an accurate forecast of the requirements for the settlement of past liabilities is rendered difficult. Provision was however, made for such of the items as were expected to be adjusted in 1971-72 itself. Actually however the expenditure exceeded the final provision by Rs. 13,557 due to receipt of debits not anticipated.

5. The above excess was partly off-set by saving under the other sub-head leaving net excess of Rs. 13,438 which needs to be regularised.

6. In the circumstances explained in para 4 above the overall excess of Rs. 13,438 in the Grant may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

This note has been vetted by Audit.

APPENDIX V

Appropriation Accounts (1971-72) Government of Union Territory on Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 36—Miscellaneous

REVENUE SECTION :	(Figures in rupees)
71—Miscellaneous (Charged)	
Original Appropriation	
Supplementary Appropriation	25,000
Final Appropriation	25,000
Actual expenditure	25,020
Excess	20(+)

2. The original sanctioned budget provision (Charged) in the year 1971-72 under Grant No. 36-Miscellaneous was 'NIL'. In the month of March, 1972 a Supplementary provision of Rs. 25,000 was obtained. The Actual expenditure, however, amounted to Rs. 25,020 against the final appropriation of Rs. 25,000 leaving thereby an uncovered excess of Rs. 20 which requires to be regularised.

3. The excess occurred under the following sub-heads:

(D) Miscellaneous and unforeseen charges

(III) Miscellaneous

(a) Miscellaneous (Charged) (Rs. 20)

Appropriation	Rs.	Rs.	Actual expenditure	Rs.	Excess	Rs.
0	—	}	25,020	25,020		20
8	25,000					

The Madras High Court in Writ petition No. 205 of 1967(P) ordered the Government of Pondicherry to pay the share in the emoluments of the Greffier-n-Chef of the Court of Ist Instance, Pondicherry during the time the petitioner had been discharging the duties of the post. The total claim came to Rs. 25,020 and was paid in full as ordered by the High Court, Madras.

4. The provision of Rs. 25,000 only was made in the supplementary estimates against the actual decretal amount of Rs. 25,020 rounding the requirement of funds to be nearest hundred.

5. In view of the circumstances explained in para 3 above, the excess of Rs. 20 in the Grant may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

The above note has been vetted by Audit.

APPENDIX VI

*Appropriation Accounts (1971-72) Government of Union Territory
on Pondicherry*

MINISTRY OF HOME AFFAIRS

GRANT NO. 37—Other miscellaneous Compensation & assignments

REVENUE SECTION :	(Figures in rupees)
76—Other miscellaneous Compensation and Assignments.	
Original Grant	2,83,000
Supplementary Grant	61,000
Final Grant '	3,44,000
Actual Expenditure	3,83,502
Excess	39,502

2. The original sanctioned budget grant during the year 1971-72 under Grant No. 37-Other Miscellaneous Compensations and Assignments was Rs. 2,83,000 and the same was augmented by obtaining Supplementary Grant of Rs. 61,000 in March 1972. The actual expenditure however, amounted to Rs. 3,83,502 leaving thereby an uncovered excess of Rs. 39,502 which requires to be regularised.

3. The over-all excess of Rs. 39,502 was the net result of excesses and savings under various sub-heads in the Grant.

4. Excess occurred mainly under the following sub-heads:

(A) Payment of the net proceeds of other taxes and duties to local authorities.

Taxes on vehicles

Grant Rs.	Rs.	Actual expenditure Rs.	Excess Rs.
0	1,27,000		
S	1,000	1,30,477	2,477

The expenditure under this head is related to the actual collection of taxes on vehicles from fleet owners which are assigned to the local bodies according to a formulae. As the receipts could not be accurately forecast the excess under this head remained uncovered.

B. (i) Land Revenue (Rs. 28, 522)

Grant		Actual expenditure		Excess
Rs.	Rs.	Rs.	Rs.	Rs.
O	1,00,000	1,50,000	1,78,522	28,522
S	50,000			

The excess was mainly due to more collections made against the arrears of land tax than anticipated and the consequential increase in the share of Land Tax payable to local authorities.

B(ii) Other Taxes and Duties (Rs. 8,803).

Grant		Actual expenditure		Excess
Rs.	Rs.	Rs.	Rs.	Rs.
O	50,300	60,000	68,803	8,803
S	9,700			

The excess occurred mainly due to more collections against the arrears of vehicle tax and patent tax than anticipated. The excess collections have resulted in excess expenditure in payment of shares to local authorities.

The excess under these three heads was partly off-set by the savings of Rs. 300 under (d) Miscellaneous.

The above excess of Rs. 39,502 needs to be regularised. In view of the circumstances explained in para 4 above, the over-all excess of Rs. 39,502 may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

This note has been vetted by Audit.

APPENDIX VII

Appropriation Accounts (1971-72) Government of Union Territory of Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 39—Capital Outlay on Industrial & Economic Deve- lopment.

CAPITAL SECTION :	(Figures in rupees)
<hr/>	
96—Capital Outlay on Industrial & Economic Development	
Original Grant	14,22,000
Supplementary Grant	15,000
Final Grant	14,37,000
Actual Expenditure	15,00,540
Excess	63,540

2. The original sanctioned budget Grant during the year 1971-72 under Grant No. 39—Capital outlay on Industrial and Economic Development was Rs. 14,22,000. The original Grant was augmented by obtaining a supplementary Grant of Rs. 15,000 in March, 1972. The actual expenditure however, amounted to Rs. 15,00,540 against the final grant of Rs. 14,37,000 leaving thereby an uncovered excess of Rs. 63,540 which requires to be regularised.

3. The overall excess of Rs. 63,540 was the net result of excesses and savings under various sub-heads in the Grant.

4. Excess occurred under the following sub-head:

(c) Other Miscellaneous undertakings—Development Schemes—Schemes in the Fourth Five Year Plan Government Distillery (Rs. 67,297/-).

Grant Rs.	Actual Expenditure Rs.	Excess Rs.
14,18,000	14,85,297	67,297

Indent was placed with DGS&D, New Delhi for the supply of plants and machineries worth about Rs. 16,17,400 for the project of expansion of Government Distillery. Though the indent for the supply of plant and machinery for Rs. 16,17,400 had been placed it was anticipated that material worth Rs. 14,18,000 would be received during 1971-72 and the provision was made accordingly. However, towards the end of the year debits received from the Pay and Accounts Officer, Department of Supply, Madras happened to be more than anticipated and could not be covered. The excess was due to this unforeseen adjustment of debits received from the Pay & Accounts Office, Department of Supply, Madras towards the supply of plants and machineries required for the above project.

5. The above excess was partly off-set by savings under the remaining sub-head leaving net excess of Rs. 63,540 in the Grant which needs to be regularised.

6. In view of the circumstances explained in para 4 above, the over-all net excess of Rs. 63,540 may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

This note has been vetted by Audit.

APPENDIX VIII

Appropriation Accounts (1972-73) Government of Union Territory of Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 18—Family Planning

REVENUE SECTION :	(Figures in rupees)
30—A Family Planning	
Original Grant	4,88,000
Supplementary Grant	3,31,000
Final Grant	8,19,000
Actual Expenditure	8,31,972
Excess	12,972

2. The original sanctioned budget grant during the year 1972-73 under the Grant No. 18-Family Planning was Rs. 4,88,000. The original grant was augmented by obtaining a supplementary Grant of Rs. 3,31,000/- in March, 1973. The actual expenditure however, amounted to Rs. 8,31,972/- against the final grant of Rs. 8,19,000/- leaving thereby an uncovered excess of Rs. 12,972/- which requires to be regularised.

3. The overall excess of Rs. 12,972/- was the net result of excesses & savings under various sub-heads in the Grant.

4. Excess occurred mainly under the following head:

10(b) Conventional contraceptives (Rs. 29,278)

	Grant		Actual expenditure	Excess
	Rs.	Rs.	Rs.	Rs.
O	3,000			
R	7,000	10,000	39,278	(+) 29,278

The excess was mainly due to intensified Family Planning Campaign and the provision made on the basis of the supplies during the previous year for the cost of conventional contraceptives supplied by the Government of India through the Medical Stores Depot, Madras proving inadequate. Additional supplies were received in December, 1972 and January, 1973, the debits were received at the end of the year and adjusted. Additional provision could not be made as the supplies were received in December, 1972 and January 1973 only.

5. The above excess and other minor excess were partly off-set by savings under other sub-heads leaving a net excess of Rs. 12972/- in the grant which needs to be regularised.

6. In view of the circumstances explained in para 4 above, the overall excess of Rs. 12,972|- may kindly be recommended for regularisation by Parliament under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28-3-1974.

This note has been vetted by Audit.

APPENDIX IX

Appropriation Accounts (1972-73) Government of Union Territory of Pondicherry

MINISTRY OF HOME AFFAIRS

GRANT NO. 31—Public Works

REVENUE SECTION :	(Figures in rupees)
50—Public Works	
Original Grant (Voted)	60,68,000
Supplementary Grant	8,55,000
Final Grant	69,23,000
Actual Expenditure	69,45,510
Excess	22,510

2. The original sanctioned budget grant (Voted) during the year 1972-73 was Rs. 60,68,000|- under Grant No. 31-Public Works. The original grant was augmented by obtaining a supplementary grant of Rs. 8,55,000|- in March 1973. The actual expenditure however, amounted to Rs. 69,45,510|- against the final grant of Rs. 69,23,000|- leaving thereby an uncovered excess of Rs. 22,510|- which requires to be regularised.

3. The overall excess of Rs. 22,510|- was the net result of excesses and savings under various sub-heads in the Grant.

4. Excess occurred mainly under the following sub-head:

H. Suspense (27,788)

	Grant		Actual expenditure		Excess
O	13,50,000	}	26,21,000	}	(+)27,788
S	7,86,000				
R	4,85,000				

This head accommodates the expenditure on purchase of stores for public works Department. The requirements of funds under this head could not be accurately assessed for want of complete details: certain advance payments for material had also to be made which were not anticipated.

5. The above excess was partly off-set by savings under other sub-heads leaving the net excess of Rs. 22,510|- in the Grant which needs to be regularised.

6. In view of the circumstances explained in para 4 above the overall excess of Rs. 22,510| may kindly be recommended for regularisation by Parliament under section 30(1)(b) of the Government of Union Territories Act, 1963, read with the orders of the President of 29-3-1974.

This note has been vetted by Audit.

APPENDIX X

Conclusions/Recommendations

Sl. No.	Para No. of Report	Ministry/Department Concerned	Conclusions/Recommendations
1	2	3	4
1.	1.7	Home Affairs	<p>The Committee note that excess over authorised expenditure aggregating Rs. 2.45 lakhs had been incurred by the Government of the Union Territory of Pondicherry under 6 Voted Grants and 1 Charged Appropriation during 1971-72 and that the excess expenditure during 1972-73, aggregating Rs. 0.35 lakh, occurred under 2 Voted Grants. While the excess expenditure, when compared with the total budget provisions of Rs. 11 crores and Rs. 13.98 crores for the two years, does not give cause for undue alarm, it would appear that adequate care had not been exercised by the Government of Pondicherry in framing their budget and revised estimates in a judicious manner. The extent to which the estimation of monetary requirements had been unrealistic would be evident from the fact that the savings during 1971-72 and 1972-73 amounted respectively to Rs. 65.56 lakhs under 46 grants/appropriations and Rs. 95.77 lakhs under 50 grants/appropriations. The Report of the Comptroller & Auditor General of India for the year 1971-72 relating to the Government of Pondicherry also highlights instances where the supple-</p>

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mentary grants either proved unnecessary or proved excessive. The Committee urge, as they have done often earlier, that budget estimates should be prepared on a more precise and careful basis and that the actual expenditure should approximate, as closely as possible, to the funds authorised by Parliament or the relevant Legislature. They trust that the Ministry of Home Affairs would review, in consultation with the Union Territory Government, the existing procedures for the estimation of monetary requirements and take concrete steps to ensure sounder budgetary control than what appears to exist at present.

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1.8

Home Affairs

Defective estimation of monetary requirements, failure to anticipate properly and provide prudently for the receipt of stores and debits relating thereto, and absence of adequate provision for the adjustment of past liabilities are found to be the main contributory factors leading to excesses over authorised expenditure. The Committee fear that adequate attention is not being paid by the Union Territory Government to these basic aspects of sound financial control. A detailed examination of the factors contributing to such failures should be undertaken and suitable corrective steps taken as early as possible.

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1.9

Home Affairs

Finance (Economic
Affairs)

According to the schedule prescribed by the Committee in April 1974, explanatory notes on excesses over Voted Grants and Charged Appropriations are required to be submitted to them by 31 May or

immediately after the presentation of the Appropriation Accounts to Parliament, whichever is later. The Committee have been repeatedly stressing the need for strict adherence to this schedule. Explanatory notes on the excesses reflected in the Appropriation Accounts of the Government of Pondicherry for the years 1971-72 and 1972-73 have been made available to them only on 20 September, 1976, that is to say, more than 16 months after the presentation of the Accounts to Parliament. This abnormal delay needs to be explained satisfactorily.

4. 1.14 Home Affairs

The Committee note that an excess expenditure of Rs. 35,958 had been incurred under the sub-head 'D-Miscellaneous—Cost of M.S.P.' of Grant No. 12-Police in settlement of the bills representing the cost of Special Police drawn from Tamil Nadu from 20 to 30 April 1969 and that the excess works out to 240 per cent of the Original Grant of Rs. 15,000 and 112 per cent of the Final Grant of Rs. 32,000 respectively. The Committee fail to understand why the liabilities relating to 1969-70 could not be anticipated more efficiently and provided for even as late as in 1971-72. Such excess could surely have been avoided by adequate liaison with the Government of Tamil Nadu and the Pay and Accounts Officer, Pondicherry. The Committee trust that in future the budget and revised estimates will be prepared more carefully.

5. 1.18 Do-

An excess expenditure of Rs. 44,957 had been incurred under the sub-head, 'B. Expenses in connection with epidemic diseases—2. Development Schemes—Schemes in the Fourth Five Year Plan' of Grant No. 17—Public Health. This appears to have happened on

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account of the absence of adequate provision for the undischarged liabilities pertaining to the year 1969-70 and 1970-71. The Committee understand that the past liabilities in respect of the Malaria Eradication Programme carried out at Pondicherry and Karaikaal by the Tamil Nadu Government on behalf of the Union Territory could not be assessed with greater accuracy on account of the non-maintenance of a contingent liability register for this purpose by the Health Department. Now that a liability register is being maintained, the Committee expect that a closer and more careful watch would be kept over recurring liabilities of this nature and adequate funds provided for the purpose.

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I.19

Home Affairs

As regards the excess expenditure of Rs. 29,713 incurred under the sub-head 'E. Works—2. Drainage Schemes—Development Schemes—Schemes in the Fourth Five Year Plan' of the Grant, the Committee would like to know why the necessary provision for the expenditure had not been made in the Capital Section of the Grant at the time of obtaining supplementary demands, particularly in the light of the post-budget decision to classify the expenditure under the Capital Section.

7.

I.22

do-

This is one more instance of failure to provide for undischarged liabilities relating to the previous years. That liabilities relating to 1966-67 and later should have been adjusted only during 1971-72, indicates that adequate watch was not kept by the indenting autho-

riles over the receipt of supplies and debits relating thereto. The Committee wish that the Union Territory Government should examine whether there are any inherent defects in the systems and procedures in vogue and take necessary remedial measures.

8. I.25 do-

The Committee are of the view that the excess expenditure of Rs. 67,297 incurred under the sub-head 'C. Other Miscellaneous Undertakings—Development Schemes—Schemes in the Fourth Five Year Plan—Government Distillery' of Grant No. 39—Capital Outlay on Industrial and Economic Development, could have been anticipated and minimised considerably, if not altogether obviated, by better liaison with the Directorate General, Supplies and Disposals, and the Pay and Accounts Officer. The Union Territory Government should evolve suitable systems to bring about a more effective coordination between the indenting authorities, procurement agencies and Accounts organisations.

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9. I.28 do-

The Committee note that the excess expenditure of Rs. 29,278 incurred under the group-head 'A (1) (10) (b)—Conventional Contraceptives' of Grant No. 18—Family Planning works out to 976 per cent and 293 per cent respectively of the Original Grant of Rs. 3,000 and final provision of Rs. 10,000. It would, therefore, appear that the requirement of funds for the intensified Family Planning campaign had been grossly under-estimated. Since the additional supplies of conventional contraceptives had been received in December-1972 and January 1973, the Committee would like to be informed

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why it had not been possible to make adequate provision to meet the liabilities on this account in the supplementary demands for grants presented in March, 1973. The Committee are concerned at this abnormal excess and would like responsibility to be fixed for the failure to estimate more realistically the requirement of funds for a socially vital purpose.

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Home Affairs

Subject to their observations contained earlier in this Report, the Committee recommend that the excess expenditure referred to in paragraph 1.4 of the Report be regularised under Section 30(1)(b) of the Government of Union Territories Act, 1963 read with the order of the President dated 28 March, 1974.

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Sl. No.	Name of Agent	Sl. No.	Name of Agent
WEST BENGAL			
31.	Grantholoka, 5/1, Ambica Mookherjee Road, Belgharia, 24-Parganas.	32.	Lakshmi Book Store, 42, Municipal Market, Janpath, New Delhi.
32.	W. New Man & Company Ltd. 3, Old Court House Street, Calcutta.	33.	Bahree Brothers, 188, Lajpat Rai Market, Delhi-6.
33.	Firma K. L. Mukhopadhyay, 6/1-A, Banchharam Akrur Lane Calcutta-12.	34.	Jayna Book Depot, Chhapparwala Kuan, Karol Bagh, New Delhi.
34.	Mrs. Manimala, Buys & Sells 128, Bow Bazar Street, Calcutta-12.	35.	Oxford Book & Stationery Co., Scindia House, Connaught Place, New Delhi.
35.	M/s. Mukerji Book House, Book Seller, 8B, Duff Lane, Calcutta.	36.	People's Publishing House, Rani Jhansi Road, New Delhi.
DELHI			
36.	Jain Book Agency, Connaught Place, New Delhi.	37.	The United Book Agency. 48, Amrit Kaur Market, Pahar Ganj, New Delhi.
37.	Sat Narain & Sons, 3141, Mohd. Ali Bazar, Mori Gate, Delhi.	38.	Hind Book House, 82, Janpath, New Delhi.
38.	Atma Ram & Sons, Kashmere Gate, Delhi-6.	39.	Book Well, 4, Sant Nirankari Colony, Kingsway Camp, Delhi-9.
39.	J. M. Jaina & Brothers, Mori Gate, Delhi.	40.	M/s. Saini Law Publishing Co., 1899, Chandni Chowk, Delhi.
40.	The Central News Agency, 23/90, Connaught Place, New Delhi.	MANIPUR	
41.	The English Book Store, 7-L, Connaught Circus, New Delhi.	41.	Shri N. Chaob Singh, News Agent, Ram Lal Paul High School Annexe, Imphal.—MANIPUR.

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**PUBLISHED UNDER RULE 382 OF THE RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN LOK SABHA (FIFTH EDITION) AND PRINTED BY THE GENERAL
MANAGER, GOVERNMENT OF INDIA PRESS, MINTO ROAD, NEW DELHI.**

